Caused Stock of Rapeseed Oil with West Bengal

Written Answers

1296. SHRI KALYAN ROY: SHRI NABIN CHANDRA BURAGOHAIN :

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Central Govern ment have recently suggested to the West Bengal Government to direct unused stock of rapeseed oil to scar city pockets in other States;

(b) if so, what are the reasons therefor;

(c) whether it is a fact the Essential Supplies Commodity Corporation of West Bengal has failed to lift the rapeseed oil supplied to it by the State Trading Corporation;

(d) whether Government propose to reduce the supply of oil to the State in view of poor lifting; and

(e) whether the matter has been taken up with the State Government; if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) and (b) No, Sir. However, in August, 1977 Government of West Bengal were requested to supply 100 kgs. of refined rapeseed oil to Sikkim on the latter's request. West Bengal Government supplied this quantity in September. Sikkim, requested for a supply of 10 tonnes per month. The Government of West Bengal were not able to make this regular monthly supply. Sikkim have no refining facility and therefore supply was sought to be made from the nearest State, that is West Bengal.

(c) to (e) On requests received from the West Bengal Government, *16,000 tonnes* of imported rapeseed oil has so far been allocated to them out of which they have lifted 11035 tonnes as on 30th November, 1977. The State

Government requested for revalidation of the allocation of 4,000 tonnes made in September 1977, for lifting upto 31st Dcember, 1977. This request has been conceded. There is no proposal to reduce the allocation of oil to the State Government; and allotments are made as requested by the State Governments, who have been time and again requested to ensure prompt lifting and popularise the use of this reasonably priced edible among the population.

Violation of FERA by M/s. Emgeeyar. Pictures (P) Ltd.

1207. SHRI M. KAMALNATHAN; SHRI G. LAKSHMANAN:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 897 given in the Rajya Sabha on the 29th November, 1973 and state the action taken by Government in the light of the results of the investigations made into the violation of the provisions of the Foreign Ex-ehange Regulation Act by M/s. Emgee-yar Pictures (P) Ltd.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Enquiries/Investigations conducted by the Directorate of Enforcement so far have not brought forth any case for voilation of the provisions of FERA by M/s Emgeeyar Pictures (P) Ltd.

विभिन्न परियोजनाओं के लिए राज्यों को वित्तीय सहायता

*1298. श्रीमती रत्न कुमारी : क्या बित्त मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि विशिष्ठ परियोजनाओं के लिए अन्तर्राष्ट्रीय वित्तीय निगमों, विश्व बैंक तथा अन्य देशों से प्राप्त वित्तीय सहायता का केवल 25 प्रतिशत भाग ही राज्य सरकारों को आवंटित किया जातग है :

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